

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 114

IA(IBC)/773(CH)2024
And
CP(IB) No. 261/Chd/Hry/2023

IN THE MATTER OF:

Jagdish Lal Bhatia

...Petitioner

Vs.

Vijay Bhardwaj

...Respondent

Under Section: 95, IBC 2016, 98, IBC

Order delivered on 10.07.2024

CORAM:

SH. UMESH KUMAR GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Mr. Abhishek Anand, Advocate
For the RP : Mr. Iswar Mohapatra, Advocate
For the personal guarantor : Mr. Manish Chopra, Advocate

ORDER

IA(IBC)/773(CH)2024 & CP(IB) No. 261/Chd/Hry/2023

Learned counsel for the personal guarantor, Mr. Manish Chopra, has stated that objections to the report will be filed during the course of the day, with a copy in advance to the counsel opposite. Response thereto, if any, be filed within one week. Copies have already been received by the learned counsels for the RP and petitioner. Let the matter be listed on 19.08.2024.

Sd/-
(UMESH KUMAR GUPTA)
MEMBER (T)
Pooja

Sd/-
(HARNAM SINGH THAKUR)
MEMBER (J)